

13.02 Hrs.

CORRECTION OF ANSWER TO S. Q.
NO. 479 RE. GRANTS TO BHARAT
SEWAK SAMAJ

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI M. S. GURUPADASWAMY): Sir, during the supplementary questions and answers on Starred Lok Sabha Question No. 479 yesterday, it had been inadvertently stated for Government by my senior colleague, Minister for Food & Agriculture, that all grants, loans and assistance to the Bharat Sevak Samaj had been stopped from 1st July, 1966. The correct position is that as already reported to the House on the 18th December, 1967, in answer to Starred Question No. 725, no grant has been released to the Samaj since November, 1966.

श्री मधु लिमये (मुंजर) : अध्यक्ष महोदय, इसी विषय में कल मैंने विशेषाधिकार का प्रश्न आप के पास भेजा था अब लंच का समय हो गया है। इसके बाद 2 बजे आप मुझे पांच मिनट का मौका दीजिए।

MR. SPEAKER : What is the point of order that he wants to raise? The hon. Minister is only making a correction.

श्री मधु लिमये : मेरा विशेषाधिकार का प्रश्न आप के पास पहुंचने के बाद यह जाग पड़े हैं और कुछ खुलासा करने की कोशिश की है। अब मेरा जो विशेषाधिकार का प्रश्न है मैं पांच मिनट से ज्यादा नहीं लूंगा, अगर आप कहेंगे कि मैं इस को प्रेस न करूं तो मैं तैयार हूँ.....

MR. SPEAKER : Why should I ask anybody not to press if he has a point to make. Yesterday, the hon. Minister made a mistake in a reply that he gave which he wants to correct now. There is a difference of six months. They said "1st July, 1966" and now they want to correct it to "November, 1966". Does not the hon. Member want him to correct that? You want to move a privilege motion for this? That has no bearing. He has not seen the privilege motion tabled

by the hon. Member. I have not sent it to him.

SHRI S. M. BANERJEE (Kanpur) : Sir the Minister has every right to make corrections.

SHRI ATAL BEHARI VAJPAYEE (Balrampur) : To commit mistakes and and make corrections.

SHRI S. M. BANERJEE : Sir, I have been in this House for the last twelve years. Whenever a Minister wants to make a correction arising out of an answer to supplementary and so on, there is a proper procedure according to which notice is given and when you permit it is put down on the Order Paper. He never visualised this, he never wanted to correct the mistake. But when he saw a privilege motion pending before you, being a Minister he took the privilege of making this correction without notice.

श्री मधु लिमये : यह तो कल हाउस में भी मैंने कहा था। अध्यक्ष महोदय, मेरा आपके ऊपर आरोप नहीं है। यह कल मैंने इसी सदन में कहा था। उस के बाद तब उन्होंने यह दिया है। तो आप कब मुझे उठाने देंगे।?

अध्यक्ष महोदय : अब क्या है उठाने को ?

I am glad that when they made a mistake they are correcting it within 24 hours. It is something very good.

श्री मधु लिमये : और भी सवाल हैं, बड़े-बड़े सवाल हैं।

अध्यक्ष महोदय : बड़े-बड़े सवाल फिर उठाएंगे।

श्री मधु लिमये : मैं एक वाक्य में खत्म करता हूँ। आप मोक्षिण, पब्लिक एकाउंट्स कमेटी के चेयरमैन बैठे हैं और सदन नेता हैं वह मोक्षिण, मैं केवल इतना पूछना चाहता हूँ कि पब्लिक एकाउंट्स कमेटी समूचे संसद की समिति है, राज्य-सभा की और यहां की, उस में कोई कांग्रेस और गैर-कांग्रेस का सवाल नहीं है। पब्लिक एकाउंट्स कमेटी की जो सिफारिशें हैं उन को स्वीकारना, न स्वीकारना, यह तो सरकार के हाथ में है लेकिन जब किसी सिफारिश को स्वेच्छा से वह स्वीकारते हैं,

[श्री मधु लियये]

कहते हैं हम अमल करेंगे और अमल नहीं होता और इस के बाद गलत जानकारी दी जाती है जैसे कल दी गई तो क्या होगा ? उसके ऊपर मैंने विशेषाधिकार का सवाल उठाया है कि पब्लिक एकाउंट्स कमेटी का आप अपमान कर रहे हैं इस पर आप सोचिए, पब्लिक एकाउंट्स कमेटी के चेयरमैन सोचें और सदन नेता भी सोचें, जिन सिफारिशों को स्वेच्छा से सरकार ने कबूल किया अगर उनको भी बाद में खत्म किया जाता है तो फिर पब्लिक एकाउंट्स कमेटी का क्या मतलब रह जाता है ? यही मेरा उद्देश्य है।

13.074 Hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (HARYANA), 1967-68

THE MINISTER OF FINANCE (SHRI MORARI DESAI): I beg to present a statement showing Supplementary Demands for Grants in respect of State of Haryana for 1967-68.

13.07 Hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock

The Lok Sabha re-assembled after Lunch at Fourteen of the Clock

[MR. DEPUTY SPEAKER in the Chair].

HARYANA BUDGET, 1968-69

MR. DEPUTY-SPEAKER: The hon. Deputy Prime Minister.

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARI DESAI): Sir, the House is well aware that the President has, by his Proclamation of the 21st November 1967, assumed to himself the functions of the Government of Haryana. The powers of the State Legislature are accordingly exercisable by Parliament until the State Legislature is constituted after the elections in the State. It has therefore become necessary to submit the Budget of the State Government for the year 1968-69 to Parliament in order to obtain a Vote on Account for meeting the expenditure of the State Government during the period April to July 1968.

2. Having regard to the somewhat limited object of the presentation of the State

Budget to Parliament, I shall not take the time of the House in going over the details of the various developmental or other activities in the State. However, a brief reference to the progress in the field of agriculture may not be out of place. Special attention was given to the extension of irrigation and energisation of tubewells and it is expected that in addition to the 20,000 tubewells connections at the end of 1966-67, another 7,000 tubewells will have been energised during the current year, the target for next year being 10,000 tubewells. At present an area of 33 lakh acres, that is over 38 per cent of the cultivated area, is covered by irrigation, the coverage under minor irrigation being about 6 lakh acres; and a further 1½ lakh acres will be brought under irrigation next year. The consumption of fertiliser has increased from 55,000 tonnes to 1.75 lakh tonnes this year and this is expected to go up to 3 lakh tonnes next year. Agricultural finance institutions like the Land Mortgage Bank and the Agro-Industries Corporation, have also been strengthened during the year for meeting in a larger measure the medium and long term requirements of agricultural credit in the State. The House will be glad to know that a bumper rabi crop is anticipated in the State this year.

3. Before explaining the Budget Estimates for next year, I shall briefly indicate the budgetary position in respect of the current year. The Revenue receipts this year are now estimated at Rs. 62.17 crores as against Rs. 57.89 crores provided for in the Budget presented to the State Legislature. The improvement of Rs. 4.28 crores mainly due to better realisations, including recovery of arrears under sales tax, excise duties and State's share of income-tax and certain measures of additional resource mobilisation undertaken by the State Government, e.g., in the matter of school fees, property tax and entertainment tax rates and recovery of arrears in respect of betterment levy.

4. The expenditure met from Revenue is now placed at Rs. 57.39 crores as against Rs. 59.41 crores estimated at the Budget stage. This reduction of Rs. 2.02 crores is in the main due to the various economy measures undertaken by the State Government during the year, both in